

[Mr. Deputy-Speaker.]

Chair calls upon him to stop, he must stop, and if he goes on without the permission of the Chair to speak on a matter on which he cannot speak, those remarks should be expunged. And that is the ruling of the Chair.

PAPERS LAID ON THE TABLE

RUBBER (AMENDMENT) RULES,
COIR INDUSTRY (AMENDMENT) RULES,
JUTE TEXTILE (CONTROL) AMENDMENT
ORDER
AND
ANNUAL ADMINISTRATION REPORT OF
TEA BOARD

The Minister of International Trade
(Shri Manubhai Shah): I beg to lay
on the Table—

(i) a copy each of the following
papers:—

- (a) The Rubber (Amendment) Rules, 1963 published in Notification No. GSR. 774, dated the 4th May, 1963, under sub-section (3) of section 25 of the Rubber Act, 1947. [Placed in Library. See No. LT-1399/63.]
- (b) The Coir Industry (Amendment) Rules, 1963 published in Notification No. GSR. 1088, dated the 24th June, 1963 under sub-section (3) of section 26 of the Coir Industry Act, 1953. [Placed in Library. See No. LT-1400/63.]
- (c) The Jute Textiles (Control) Amendment Order, 1963 published in Notification No. SO. 1889 dated the 6th July, 1963, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-1401/63.]
- (d) Annual Administration Report of the Tea Board for the year 1962-63. [Placed in Library. See No. LT-1402/63.]

NOTIFICATIONS UNDER INDUSTRIES (DEVELOPMENT AND REGULATION) ACT, 1951

Shri Manubhai Shah: I beg to lay on the Table a copy each of the following Notifications issued under section 15 of the Industries (Development and Regulation) Act, 1951:—

- (a) S.O. No. 1665 dated the 17th June, 1963.
- (b) S.O. No. 2047 dated the 18th July, 1966.

[Placed in Library, See No. LT-1403/63].

डा० राम मनोहर लोहिया (फर्रुखाबाद):
उपाध्यक्ष महोदय, मेरा एक व्यवस्था का प्रश्न
है।

उपाध्यक्ष महोदय : आप बंट जाइये।

श्री राम सेवक यादव : उपाध्यक्ष महोदय,
जब कोई माननीय सदस्य व्यवस्था का प्रश्न
उठाते हैं तो उसे सुनना चाहिये। माननीय
सदस्य उठ कर व्यवस्था का प्रश्न उठा रहे हैं
और क्या मंत्री महोदय इस तरह बोलते जा
सकते हैं ? अगर सदन की कार्यवाही इसी
तरह से चलाई जायेगी तो यह प्रजातन्त्र
के लिये स्वस्थ परम्परा नहीं होगी।

Mr. Deputy Speaker: We are on some
other point now.

व्यवस्था का प्रश्न खत्म हो गया है।
मैं ने उस पर अपनी कृपित्व दे दी है।

डा० राम मनोहर लोहिया : यह जो
व्यवस्था का प्रश्न उठा है इस से मेरा बिल्कुल
अलग है।

उपाध्यक्ष महोदय : आर्डर, आर्डर।

डा० राम मनोहर लोहिया : मेरी बात
सुन तो लीजिये।

Mr. Deputy-Speaker: There cannot be a point of order in a vacuum. We are on some other business.

श्री राम सेवक यादव : उपाध्यक्ष महोदय, वह जो व्यवस्था का प्रश्न उठाया गया है इसे आप पहले सुन तो लें। बिना सुने ही उसे रखने की इजाजत न देना यह कुछ उचित नहीं जंचता है। इस तरह सदन का काम कैसे चलेगा? मेरी आप से प्रार्थना है कि जनतन्त्र को आप ठीक से चलाने की कोशिश करें और उस को एक मखौल न बनायें। जो व्यवस्था का प्रश्न उठाया जा रहा है उसे आप सुन लें। उन का दूसरी व्यवस्था का एक प्रश्न है। जब उस में क्या बात होगी इसे आप बिना सुने पहले से ही कैसे समझ सकते हैं?

श्री० राम मनोहर लोहिया : मैं स्वयं प्रस्ताव के तथ्य पर कुछ नहीं बोलना चाहता। मैं केवल उस के तरीके पर बोलना चाहता हूँ। अभी तक आप ने इस स्वयं प्रस्ताव को केवल बम्बई का समझा है लेकिन मैं आप से निवेदन करना चाहता हूँ कि यह सारे हिन्दुस्तान का सवाल है और सारे

Mr. Deputy-Speaker: I am very sorry. Dr. Ram Manohar Lohia may please sit down. I have told the hon. Member already that I have disallowed that adjournment motion. He can come and discuss with me later in my Chamber, and if there is anything to reconsider, I shall reconsider it. He cannot raise that question here now over and over again. The hon. Member may please sit down and allow the House to go on with its business.

श्री० राधे भनोहर लोहिया : मैं स्वयं प्रस्ताव के तथ्य के बारे में नहीं बोल रहा हूँ बल्कि उस के तरीके पर बोल रहा हूँ यह मैं ने कहा था।

श्री रामेश्वरानन्द : प्रजातन्त्र में इस तरह का संन्यास नहीं होना चाहिये। दूसरों की बात सुनी जानी चाहिए। जनता के हित धुन कर धार्य हुए प्रतिनिधियों की बात को धुनना चाहिये।

श्री बागड़ी : श्रीन ए प्वाइंट ऑफ ऑर्डर सर।

उपाध्यक्ष महोदय : ऑर्डर, ऑर्डर। कोई प्वाइंट ऑफ ऑर्डर नहीं है। आप बैठ जाइये।

श्री बागड़ी : मेरे प्वाइंट ऑफ ऑर्डर को सुने बगैर आप कैसे समझ गये कि कोई प्वाइंट ऑफ ऑर्डर नहीं है? पहले आप उसे सुन लें बाद में उसे आप डिसएलाउ कर सकते हैं।

Mr. Deputy-Speaker: The hon. Member must sit down now. There cannot be a point of order in a vacuum.

श्री बागड़ी : उपाध्यक्ष महोदय, श्रीन ए प्वाइंट ऑफ एनफारमेशन।

Mr. Deputy-Speaker: I am very sorry. If the hon. Member does not sit down, then I shall have to take serious notice of it.

Shrimati Renu Chakravarty: Will you not please hear the point of order?

Mr. Deputy-Speaker: How can there be a point of order in a vacuum?

Shri Ranga (Chittoor): If there cannot be a point of order in a vacuum, you may hear the point of order and then you may dismiss it.

PAPERS LAID ON THE TABLE—
contd.

NOTIFICATION UNDER COMPANIES ACT

AMENDMENTS TO CENTRAL SILK BOARD
RULES

REPORTS OF INDIAN PRODUCTIVITY TEAMS

The Minister of Industry (Shri Kanungo): I beg to lay on the Table—

(1) a copy each of the following Notifications under sub-section (8) of

[Shri Kanungo.]

section 13 of the Central Silk Board Act, 1948, making certain further amendment to the Central Silk Board Rules, 1955:—

(a) GSR. No. 800, dated the 11th May, 1963.

(b) GSR. No. 1029, dated the 22nd June, 1963.

[Placed in Library. See No. LT-1404/63.]

(ii) a copy each of the following papers:

(a) Notification No. GSR, 978, dated the 8th June, 1963 under sub-section (3) of section 620A of the Companies Act, 1956. [Placed in Library. See No. LT-1405/63.]

(b) Report of Indian Productivity Team on Cement Industry in France, USA and Britain. [Placed in Library. See No. LT-1406/63.]

(c) Report of Indian Productivity Team on Machine Building Industry in USSR and Czechoslovakia. [Placed in Library. See No. LT-1407/63.]

(d) Report of Indian Productivity Team on Quality Control in Japan, USA and Britain. [Placed in Library. See No. LT-1408/63.]

(e) Report of Indian Productivity Team on Personnel Management in Japan, USA and Britain [Placed in Library. See Library. See No. LT-1409/63.]

(f) Report of Indian Productivity Team on Industrial Maintenance in West Germany, [Placed in Library. See No. 1410/63.]

(g) Report of Indian Productivity Team on Automobile Ancillary Industry in USA and West Germany. [Placed in Library, See No. LT-1411/63.]

(h) Report of Indian Productivity Team on Machine-tool Industry in West Germany, USA and Japan. [Placed in Library. See No. LT-1412/63.]

श्री बागड़ी : ग्रान ए प्वाइंट ऑफ आर्डर, सर

Mr. Deputy-Speaker: A point of order can arise only if there is some business before the House. When papers are being laid on the Table, there cannot be a point of order.

Shri H. N. Mukerjee: Could you not have the patience to listen to the point of order? A Member is presumably intelligent to know what he is saying?

Mr. Deputy-Speaker: How can there be a point of order in a vacuum?

Shri H. N. Mukerjee: Could you not listen to him?

Mr. Deputy-Speaker: Is it connected with the laying of papers? You are an experienced parliamentarian.

Shri H. N. Mukerjee: Is it not more in conformity with propriety that before you disallow it, you listen to the point of order?

Mr. Deputy-Speaker: I can listen to any number of points of order provided they are relevant.

Shri H. N. Mukerjee: A Member is elected by the people, for good reason or bad reason. He should be listened to when he wants to raise a point of order.

Mr. Deputy-Speaker: I am sorry.

Shri S. M. Banerjee: You should at least listen to him.

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT

The Deputy Minister in the Ministry of Food and Agriculture (Shri A.

M. Thomas: I beg to lay on the Table a copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:

(i) The Rice (Madhya Pradesh) Price Control (Second Amendment) Order, 1963, published in Notification No. GSR 857 dated the 18th May, 1963;

(ii) The Rice (Punjab) Price Control (Third Amendment) Order, 1963, published in Notification No. GSR 853 dated the 18th May, 1963;

(iii) GSR No. 1234 dated the 18th July 1963;

(iv) GSR No. 1252 dated the 27th July 1963 containing Corrigendum to Notification No. GSR 374 dated the 17th March, 1962;

(v) The Roller Mills Wheat Products (Price Control) Amendment Order, 1963, published in Notification No. GSR 1281 dated the 3rd August 1963;

(vi) The Delhi Roller Flour Mills Wheat Products (Price Control) Second Amendment Order, 1963, published in Notification No. GSR 1282 dated the 3rd August 1963.

[Placed in Library, See No. LT-1413/63.]

श्री राम सेवक यादव : माननीय मंत्री जी क्या कह गए हैं, किसी को कुछ सुनाई नहीं दिया है। वह बहुत जल्दी जल्दी बोल गए हैं। किस तरह से वह आशा करते हैं कि कोई चीज पास हो जाये बिना ममझे हुए?

Shri U. M. Trivedi (Mandsaur): May I say that there is too much noise in the House and those who want to listen to something are not able to listen?

Mr. Deputy-Speaker: Unless all Members co-operate, we cannot carry on.

Shri U. M. Trivedi: It is not our fault that a trouble is going on. You should bring some order in the House before the work proceeds. We are very much handicapped by this. Either this way or that way, there must be some *via media* found so that we may be able to hear what is going on.

Mr. Deputy-Speaker: I am requesting every hon. Member to keep order in the House.

श्री बागड़ी : अन ए प्वाइट ग्राफ इनफार्मेशन, सर

Mr. Deputy-Speaker: Shri A. M. Thomas.

Shri A. M. Thomas: I have already laid the papers on the Table.

Shri S. M. Banerjee: I have not heard it.

Mr. Deputy-Speaker: Shrimati Chandrasekhar.

Shri Bagri: On a point of order.

REPORT OF THE COMMISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES

The Deputy Minister in the Ministry of Home Affairs (Shrimati Chandrasekhar): I beg to lay on the Table a copy of Report (Parts I and II) of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1961-62, under article 338(2) of the Constitution. [Placed in Library. See No. LT-1414/63].

Mr. Deputy-Speaker: What is his point of order?

श्री बागड़ी : अन ए प्वाइट ग्राफ इनफार्मेशन, सर ।

उपाध्यक्ष महोदय : बोलिये, आप क्या कहना चाहते हैं ।

श्री बागड़ी : मैं सिर्फ यह कहना चाहती कि हम जो बात यहां कह रहे हैं हिन्दुस्तानी में

[श्री बागड़ा]

उस को समझ कर आप उस का उत्तर दे रहे हैं, या वैसे ही बिना समझ दे रहे हैं ?

उपाध्यक्ष महोदय : मैं समझ सकता हूँ ।

Shri P. R. Patel: I am sorry I was out.

Mr. Deputy-Speaker: I am sorry. You are too late.

The hon. Prime Minister

डा० राम मनोहर लोहिया : उपाध्यक्ष महोदय, मेरा एक व्यवस्था का प्रश्न है । मैं चाहता हूँ कि प्रधान मंत्री जी बैठ जायें . . .

श्री शिव नारायण (बाँनी) : आप बैठ जायें ।

डा० राम मनोहर लोहिया : मैं आप से निवेदन करता हूँ कि जब तक अविश्वास के प्रस्ताव पर बहस न हो जाए तब तक प्रधान मंत्री जी को कोई बयान और न देने दिया जाए । मेरा तर्क यह है कि अविश्वास के प्रस्ताव पर बहस से लोक सभा और देश को लाभ हीना चाहिये और वह तभी हो सकता है जब बहस ख़ामी और बुनियादी बातों पर हो । अभी तो जो वक्ती शीज में हम उलझ गए हैं और एक वक्ती शीज में हम उलझ जायेंगे तो अविश्वास के प्रस्ताव

Shri Bishwanath Ray (Deorai):
What is the point of order?

Mr. Deputy-Speaker: Leave it to me.

Shri Sheo Narain: You have called upon the Prime Minister. Then why is the hon. Member speaking in the House?

डा० राम मनोहर लोहिया : अविश्वास के प्रस्ताव की बहस से ही सकता है कि हम लोगों को भी फायदा हो । अगर हम कोई

उपाध्यक्ष महोदय : आप सिर्फ वाइंट आफ ऑर्डर कह सकते हैं ।

डा० राम मनोहर लोहिया : मैं प्वाइंट आफ ऑर्डर पर ही बोल रहा हूँ । यह विषय इस वक्त नहीं घाना चाहिये, क्योंकि जितने भी प्रधान मंत्री जी के बयान हैं उन सब पर सवाल जवाब यहां नहीं होने दिया जाता है । कह दिया जाता है कि अविश्वास के प्रस्ताव पर बस में उन को ले आना । मैं अर्ज करना चाहता हूँ कि अविश्वास के प्रस्ताव पर बहस तभी कायदेमन्द होगी सरकार के लिये और विरोधी पक्ष के लिये भी जब हम बुनियादी बातों पर बहस करेंगे और वक्ती बातों में उलझ जायेंगे तो वह बहस अच्छी नहीं होगी ।

एक तो मेरा बड़ तर्क है

Mr. Deputy-Speaker: He cannot make a speech here.

डा० राम मनोहर लोहिया : मैं तर्क पेश कर रहा हूँ । दूसरा तर्क यह है कि प्रधान मंत्री के बयान में इतने पेंच रहते हैं कि उन को बोलना मुश्किल हो जाता है और प्रायतः कूट-सूत्राई को पकड़ना करीब नामुमकिन होता है । मैं आप को बताऊंगा कि प्रधान मंत्री कमी कहते हैं कि हम ने यह नहीं पढ़ा और फिर कह देते हैं कि हम ने पढ़ा तो, लेकिन वह बेपढ़ा सा समझिये

उपाध्यक्ष महोदय : आप भाषण दे रहे हैं ।

डा० राम मनोहर लोहिया : मैं तर्क पेश रहा हूँ व्यवस्था के लिये ।

Shrimati Yashoda Kothari (Kurnool):
He should not be allowed to make a speech now.

Shri Bishwanath Ray: It is a speech, not a point of order.

Shrimati Yashoda Kothari: It is not a point of order.

Mr. Deputy-Speaker: He can only state his point of order. He cannot make a speech. He has already taken five minutes.

डा० राम मनोहर लोहिया : मैं प्रधान मंत्री से कुछ निवेदन करूंगा। उन्हें चाहिये कि वह अब अपना कोई बयान न दें। अगर वह चाहते हैं कि हम अच्छी तरह से किसी बात की सचाई को खोल लें . . .

उपाध्यक्ष महोदय : आप बैठ जाय।

डा० राम मनोहर लोहिया : मेरे तर्क को आप सुन लीजिय। एक मिनट में मैं अपनी बात कह देता हूँ।

Mr. Deputy-Speaker: You do not want him to make a statement; he should lay the Statement on the Table.

डा० राम मनोहर लोहिया : मैं आग्रहमें दे रहा हूँ।

Shri Paliwal (Hindaun): You have already ruled that it is not a point of order.

Mr. Deputy-Speaker: He cannot go on making a speech like this.

डा० राम मनोहर लोहिया : मैं एक मिनट में आप को तर्क बता देता हूँ। प्रधान मंत्री अपने बयान में जिम्मेदारी ओढ़ कर के और फिर उस जिम्मेदारी से छटक जाया करते हैं। सवाल जवाब के बिना प्रधान मंत्री का बयान

Mr. Deputy-Speaker: There is no point of order. It is to help the House during the discussion of the no-confidence Motion that this statement is being made. He had given the assurance that he is going to make a statement. It is the desire of the House that he should make the statement.

There is no point of order.

The hon. Prime Minister.

302(Ai) LSD—5.

डा० राम मनोहर लोहिया : आप के इस तरह से चिल्लाने का मुझ पर कोई असर नहीं होगा। मैं एक बात थोड़ा दिलाना चाहता हूँ।

Shri Bagri: On a point of order.

उपाध्यक्ष महोदय : आप बैठ जायें।

डा० राम मनोहर लोहिया : मेरा तर्क सुन लीजिय

Mr. Deputy-Speaker: I am sorry. Please resume your seat. Your leader has raised the question and I have given my ruling.

श्री बागड़ी : कार्लिंग एटेशन नहीं हो सकता है, एडजर्नमेंट मोशन नहीं हो सकता है वोट आफ नो-कोन्फिडेंस से पहले, तो इन के बयान की क्या जरूरत है।

CHINESE TROOP CONCENTRATIONS ALONG THE INDIA-CHINA BORDER

The Prime Minister, Minister of External Affairs and Minister of Atomic Energy (Shri Jawaharlal Nehru): Since I placed White Paper No. VIII, containing notes, memoranda and letters exchanged between the Governments of India and the People's Republic of China, on 23rd January, 1963, further exchange of a large number of communications has taken place. I am placing on the Table of the House White Paper No. IX containing notes, memoranda and letters exchanged between the Governments of India and China between January and July, 1963. [Placed in Library. See No. LT-1415/63.]

When I last spoke on the subject of the India-China conflict on 7th May, I placed copies of the Government of India's note of 3rd April, in which we had suggested a series of constructive steps to be taken for the settlement of the Sino-Indian border differences, and of my letter to Prime Minister Chou En-lai dated 1st May,